

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-511**  
IB-87/ND/2020  
IA/6278/2022

**IN THE MATTER OF:**

Swift Mail Communication

**....Applicant**

**Vs.**

Iriisnit Communication Pvt. Ltd.

**.....Respondent**

**SECTION**

U/s 9 IBC CIRP

**Order delivered on 17.01.2023**

**CORAM:**

**SHRI P.S.N PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Hemi Gupta, Liquidator with Mr. Sanjeev Panda,  
Adv.

For the Respondent :

**ORDER**

**IA/6278/2022:-**

Heard the submissions made by Liquidator as well as Ld. Counsel for the Liquidator. The Liquidator is directed to exercise more due diligence for collecting the information from earlier years balance sheets and also the present year balance sheets and to trace out the assets with the help of Statutory Auditor and other sources. The Liquidator is also directed to approach IBBI and apprise them the state of affairs and furnish them the present address of the Directors and also discuss the material facts with them so as to enable IBBI to proceed in the matter expeditiously. The present report furnished by the Liquidator is taken on record with just exceptions.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(P.S.N PRASAD)**  
**MEMBER (J)**